

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H. Jung, Member**

Petition No. 85/2004

In the matter of

Application for grant of transmission licence to Reliance Energy Transmission Limited (RETL).

And in the matter of

Reliance Energy Transmission Limited (RETL) **Applicant**

The following were present:

1. Shri Amit Kapur, Advocate, RETL
2. Shri Alok Roy, RETL
3. Shri C. Sudhakar, RETL
4. Shri S.K. Negi, RETL
5. Shri L.N. Mishra, RETL
6. Shri Hemant Sahai, Advocate, PGCIL
7. Shri Sanjay Sen, Advocate, PGCIL
8. Shri Aparajit Bhattacharya, PGCIL
9. Shri Akhil Kumar, PGCIL
10. Shri D.K. Sarkar, PGCIL
11. Shri Vijay Kumar, PGCIL
12. Shri A.K. Sinha, PGCIL
13. Shri S.R. Narasimhan, PGCIL
14. Dr. Subir Sen, PGCIL
15. Dr. Pawan Singh, PGCIL
16. Shri Ashwini Jain, PGCIL
17. Shri T.S.P. Rao, PGCIL
18. Shri S. Garg, PGCIL
19. Shri Sanjeev Singh, PGCIL
20. Shri Ajay Holani, PGCIL
21. Shri V.K. Sharma, PGCIL
22. Shri Jyoti Prasad, PGCIL
23. Shri Suresh Sachdev, ED(Proj), Powerlinks Transmission Ltd.
24. Shri D. Khandelwal, MPSEB
25. Shri Kamlesh P. Jangid, GEB
26. Shri S.N. Chauhan, CSEB

ORDER
(DATE OF HEARING : 27.4.2005)

In the Commission's order dated 28.3.2005, it was noticed that at the instance of Power Grid Corporation of India Ltd (PGCIL), certain preliminary sanctions like approval for incurring advance expenditure for detailed survey had been accorded by the Central Government in Ministry of Power. It was further noted that the guidelines for procurement of transmission services through competitive bidding route were not finalized. The Commission had, therefore, sought advice of the Central Government if these preliminary approvals were intended to vest execution of WRSSS-II in the Central Transmission Utility or a joint venture to be floated by the Central Transmission Utility. Advice of Ministry of Power regarding the timeframe within which guidelines for competitive bidding under Section 63 of the Electricity Act, 2003 were likely to be finalized was also sought.

2. A letter has been received from Ministry of Power today informing that the issues raised are being examined by them and the views of the Ministry in the matter will be communicated shortly. We consider it prudent to wait for some more time before taking a decision on the application before us. The Ministry may, therefore, apprise the Commission of its views on the above noted two issues, latest by 20.5.2005.

3. It was further brought to the notice of the Commission that WREB had already decided that the execution of WRSSS-II should be undertaken by PGCIL, who now proposed to undertake construction through joint venture route. Therefore, in the order dated 28.3.2005 the Commission sought a clarification from the beneficiaries of the

Western Region whether the decision already taken authorized CTU to undertake construction by floating a joint venture company. For this purpose, a fresh meeting of WREB needed to be called. The representative of Gujarat Electricity Board has placed before us a copy of the minutes of the meeting held on 20.4.2005 according to which, the beneficiaries of Western Region have agreed that the schemes which are to be taken up “immediately” should be executed by PGCIL either through joint venture route or otherwise. The representative of Gujarat Electricity Board has submitted that which of the lines of WRSSS-II need to be taken up immediately, are to be identified by CEA in the perspective of overall planning. We request CEA for advice on the issue, latest by 20.5.2005.

4. List this petition on 26.5.2005
5. Copy of the order be sent to all concerned, including Ministry of Power and CEA.

Sd/-
(A.H. JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 27th April, 2005